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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

NOTICE OF MOTION NO. OF 2012
IN
SUIT (LODGING) NO.202 OF 2012

Speakasia Online Pte. Ltd. ....Plaintiff
V/s.
Multi Screen Media Pvt. Ltd. & Ors. ....Defendants

Mr.Venkatesh Dhond, Senior Counsel with Ms.Jyoti Singh, Ms.Vaidehi Naik and Mr.Sri Sabri Rajan i/b Phoenix Legal for the Plaintiff.

Mr.Anil Menon i/b Anil Menon & Associates for Defendant No.1.

Mr.Sandeep Parikh with Mr.Vaibhav Narkar i/b Govind Desai Associates for Defendant Nos.2 to 5.

CORAM : S.J. VAZIFDAR, J.
DATE : 1ST FEBRUARY, 2012.

P.C. :-

1. Leave under Rules 147 and 148 of the High Court of Judicature at Bombay (O.S.) 1980 granted to the plaintiff to take out a notice of motion in terms of the draft notice of motion handed in, returnable forthwith.

2. Mr.Menon, the learned counsel appearing on behalf of defendant No.1 states that for at least three weeks i.e. upto 22.2.2012, there will be no re-telecast of the episodes of 25.1.2012, 26.1.2012 and 27.1.2012.

3. In view thereof, stand over to 17.2.1012.